

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.15 OF 2003
ALLAHABAD THIS THE 13TH DAY OF JANUARY, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MAJ GEN. K.K. SRIVASTAVA, A.M.

Km. Neeraja Singh,
Daughter of Shri Vijay Bahadur Singh,
Resident of C/o Smt. Kanti Singh (Teacher),
Ram Janaki Colony,
Ward No.3,
Post Office-Gauri Bazar,
District-Deoria.

.....Applicant

(By Advocate Sri A.P. Tripathi/S.S.Tripathi : Absent)

Versus

1. Union of India,
through Department of Personnel
Training and Adm. Reform,
New Delhi through its Secretary.

2. Union Public Service Commission,
Dholpur House,
Shahjahan Road,
New Delhi through its Secretary.

3. The Under Secretary,
Union Public Service Commission,
Dholpur House,
Shahjahan Road,
New Delhi.

.....Respondents

(By Advocate Sri S. Chaturvedi : Absent)

ORDER

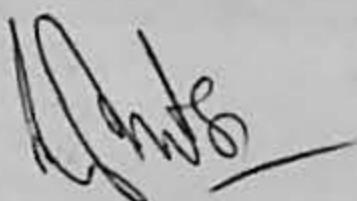
HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

By this application under section 19 of Administrative Tribunals Act 1985, The applicant Km. Neeraja Singh has challenged the order dated 22.04.2002 by which application form of the applicant for appearing in Civil Services Preliminary Examination, 2002 has been rejected, on the ground that applicant has already availed the maximum number of chances. The contention of the applicant is that she had appeared only in Civil Service Preliminary Examination in 2001 and thereafter she never appeared in any examination.

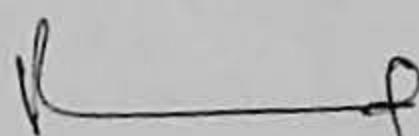
Considering the facts and circumstances, ends of justice shall be better served if the applicant is given liberty to make a representation before the Secretary, Union Public Service Commission, New Delhi (Respondent no.2) which may be considered and decided by a reasoned order within a specified time.

2. The application is accordingly disposed of finally with liberty to the applicant to make an application before respondent no.2 within three weeks from the date of communication of this order, which shall be considered and decided by a reasoned and speaking order within one month from the date of filing of the representation.

3. There will be no order as to costs.



Member-A



Vice-Chairman

/Neelam/